

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.09.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP No.61/9/AMR/2020	IA(IBC) No.239/2022	12A of IBC	Mr.Suresh Kedia & Anther Vs. M/s.Ardee Hitech Private Limited

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

IA(IBC) No.239/2022 is allowed, vide separate orders. Hence, CP No.61/9/AMR/2020 is dismissed as withdrawn.

SD/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

*NCLT Amaravati Bench
IA(IBC) No.239 of 2022
IN
CP (IB) No.61/9/AMR/2020*

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH AT MANGALAGIRI**

**IA (IBC)/239/2022
IN
CP (IB) No.61/9/AMR/2020**

**Under Section 12A of the Insolvency and Bankruptcy Code, 2016
Read with Regulation 30A of IBBI (Corporate Insolvency
Resolution Process) Regulations, 2016**

In the matter of M/s. ARDEE HITECH PRIVATE LIMITED

BETWEEN:

Mr.Kantipudi Venkata Raju,
Interim Resolution Professional for
M/s. Ardee Hitech Private Limited,
4-198, Valasapakala, Kakinada,
Andhara Pradesh -533005.

.... Applicant/IRP

Date of Orders pronounced on: 30.09.2022

Coram:

Justice Telaprolu Rajani, Member Judicial.

Parties/Counsels present:

For the Applicant : Ms. Himangini Sanghi, Advocate
along with Mr.Kantipudi Venkata Raju, IRP

ORDER

1. This application is filed by the Applicant under Section 12A of the Insolvency and Bankruptcy Code, 2016 Read with Regulation 30A

of IBBI (Corporate Insolvency Resolution Process) Regulations, 2016, seeking to withdraw the CP (IB) No. 61/9/AMR/2020, which is admitted by this Tribunal vide its order dated 14.09.2022. Regulation 30A(1)(a) of the IBC (CIRP) Regulations, 2016, is reproduced under:

"30-A Withdrawal of application – (1) An application for withdrawal under Section 12-A may be made to the Adjudicating Authority –

(a) before the constitution of the committee, by the applicant through the Interim Resolution Professional"

2. The IRP states that complete fee was received and filed Form- FA. The same is recorded. The I.A No.239/2022 is allowed and permission is granted to withdraw the Petition. Hence, CP (IB) No.61/9/AMR/2020 is dismissed as withdrawn.

Accordingly, CP (IB) No.61/9/AMR/2020 along with I.A.No.239/2022 are disposed of.

Sd/-

**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

Swamy Naidu